

Shri Sanwar Mal Aggarwal Vs CBI

Case No.20/2019

11.08.2020

Present : Ms. Bindu, Ld. PP for CBI.

Sh. S.C.Singhal, Ld. Counsel for appellant.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Sudhir Kumar, Reader of this court.

As the matter has to be argued by all sides and keeping in view one of the parties i.e. "Prahlad Rai Mundra Vs. CBI" , he has not represented by anyone, therefore, advocate/party concerned be intimated and consent may also be obtained.

On the request of Ld. PP and advocates, matter be listed for further arguments on **14.09.2020 at 10:00 A.M.** More so the court record is not available either digitally or physically, which shall be arranged on or before the next date in digital form.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,

Rouse Avenue District Court, New Delhi

11.08.2020

T.Yadir Vs CBI

Case No.22/2019

11.08.2020

Present : **Ms. Bindu, Ld. PP for CBI.**

Sh. Ravinder Lokhande, Ld. Counsel for appellant.

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As the matter has to be argued by all sides and keeping in view one of the parties i.e. "Prahlad Rai Mundra Vs. CBI" , he has not represented by anyone, therefore, advocate/party concerned be intimated and consent may also be obtained.

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(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,

Rouse Avenue District Court, New Delhi

11.08.2020

Prahlad Rai Mundra Vs CBI

Case No.23/2019

11.08.2020

Present : Ms. Bindu, Ld. PP for CBI.

No one present on behalf of counsel and appellant.

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(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,

Rouse Avenue District Court, New Delhi

11.08.2020

Thupten Lhamu Vs CBI

Case No.24/2019

11.08.2020

Present : Ms. Bindu, Ld. PP for CBI.


Sh. Kiran Kumar Patra, Ld. Counsel for appellant.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Sudhir Kumar, Reader of this court.

As the matter has to be argued by all sides and keeping in view one of the parties i.e. "Prahlad Rai Mundra Vs. CBI" , he has not represented by anyone, therefore, advocate/party concerned be intimated and consent may also be obtained.

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